

Item NO.1

C.P. No.284/2003 IN  
O.A. No.1117/2002

8.8.2003

Present : Shri H.P. Chakorvarty, learned proxy  
counsel for Shri M.L. Sharma, learned  
counsel for the petitioner

At the request of learned proxy counsel for  
the petitioner, list on 18.8.2003.

(R.K. Upadhyaya)

Member (A)

(Smt. Lakshmi Swaminathan)  
Vice Chairman (J)

/ravi/

18-8-03

Present : Shri M.L. Sharma : learned. counsel  
for applicant

order

it dismissed. by Dr. K. M. Chandrar  
V.K. Majotra M.P. and Vice. Mr. Kuldip  
Singh M.P. over on Debtor's Sheet

Bo  
Bo  
call

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CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

CP 284/2003 in OA 1117/2002

New Delhi, this the 18th day of August, 2003

Hon'ble Sh. V.K.Majotra, Member (A)  
Hon'ble Sh. Kuldip Singh, Member (J)

Om Prakash Shami  
187, Rarilway Enclave, Sector-12  
Pratap Vihar, Ghaziabad.

...petitioner

(By Advocate Sh. M.L.Sharma)

V E R S U S

Sh. R.R.Jaruhar  
General Manager, Northern Railway  
Baroda House Headquarters Office  
New Delhi.

...Respondent

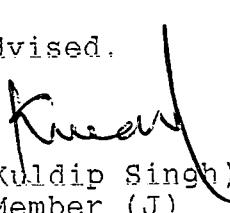
O R D E R (ORAL)

Shri V.K.Majotra,

OA 1117/2002 was decided on 27-2-2003 requiring the respondents to decide applicant's representation dated 11-5-2001 and any other fresh representation to be filed by the applicant within a period of one month. Respondents' application seeking extension of time for implementation of directions of this Court was rejected on 3-7-2003. Respondents have passed the order dated 7-7-2003 rejecting the applicant's representation and this order has been conveyed to the applicant on 22-7-2003.

2. We have perused the respondents' order dated 7-7-2003. We are satisfied that this is a detailed and speaking order on applicant's representation.

3. In this view of the matter, CP 284/2003 is dismissed with liberty to the applicant to take recourse to challenge these orders as per law, if so advised.

  
(Kuldip Singh)  
Member (J)

  
(V.K.Majotra)  
Member (A)

/vks/